

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.11950/2024

(Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.681/1984 passed by the High Court of Judicature at Allahabad)

ASHOK

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

[(MEDICAL REPORT RECEIVED) (PRAYER FOR BAIL)]

Date : 24-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mrs. Mansi Gupta, Adv.
Mr. Parinav Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Yasharth Kant, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In deference to the order dated 06th September, 2024, the Superintendent of the District Jail Fatehgarh, Uttar Pradesh has placed before this Court copy of the report of the Medical Board that was formed to examine the petitioner.
2. Although an impression was sought to be created on 06th September, 2024, that the petitioner, unless attended to immediately,

may not survive, we find a contrary picture from the medical report. The medical board has opined that the petitioner is physically stable.

3. In such view of the matter, the prayer of the petitioner for being released on interim bail on medical condition stands rejected.

4. From the office report we find that the report as to whether the petitioner was a juvenile on the date of alleged commission of crime is awaited from the District & Sessions Judge, Kanpur.

5. As soon as the report is received by the Registry, the special leave petition shall be listed for further consideration.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)